

(1) of article 151 of the Constitution, a copy of the Audit Report, Defence Services, 1958 (including Report on the Appropriation Accounts of the Defence Services and the Commercial Appendix thereto for the year 1956-57). [Placed in Library. See No. LT-1132/58.]

#### REPORTS OF M.E.S. COMMITTEES

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, I beg to lay on the Table, a copy each of the following Reports:—

- (i) Report of M.E.S. Review Committee (February, 1957)  
[Placed in Library. See No. LT-1139/58.]
- (ii) Report of M.E.S. Construction Committee (May, 1958).  
[Placed in Library. See No. LT-1140/58.]

#### NOTIFICATION PUBLISHING AMENDMENTS IN THE MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956

SHRI B. R. BHAGAT: Sir, I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1119, dated the 29th November, 1958, publishing certain amendments in the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1122/58.]

#### ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION RE THE REPORT OF THE TEXTILE ENQUIRY COMMITTEE

MR. CHAIRMAN: Under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I have allotted two hours for the consideration of the Motion by Shri Rohit M. Dave in respect of the report of the Textile Enquiry Committee.

#### THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) BILL, 1958 —continued

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Chairman, the Bill before us, the Parliament (Prevention of Disqualification) Bill, 1958, has raised a lot of controversy and in spite of the fact that the Select Committee and the previous committees have gone into the Bill and tried to do what they can for over a period of 4 years, and the Bill has been passed by the Lok Sabha, there is still difference of opinion on this sketchy Bill extending over two pages. This idea of passing such a Bill was perhaps considered at the time the Constitution itself was passed because unlike the British Constitution, unlike rather the British Parliament which has no written Constitution, our Constitution lays down by article 101 that Parliament will lay down a list of offices which will disqualify a Member and there should be a list by which Members appointed to certain bodies shall not stand disqualified. The very conception of having two such schedules, if I may point out, is inherent in that article of the Constitution. As such, this should have been done; but the very schedule itself was, has been and still is a matter of controversy. Though now instead of two schedules, one schedule has been put there, but it has been divided into two parts and what is the difficulty? The difficulty is that the list of various statutory bodies and other committees in the States etc. has to be sent by the different States; but in spite of repeated efforts and reminders, the lists that have been sent from the States have been found confusing and also incomplete. Confusing, because even today as the Bill has been drafted and as some of the bodies have been put, you will find that in Part II of the schedule under Bihar the Bodh Gaya Temple Advisory Committee has been put, the members of which shall not be disqualified. Also you find the Chairmanship of the Bodh Gaya Temple Management Committee. That is, the